

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No. 687/94  
Transfer Application No.

Date of Decision : 29/06/1995

Vithoba K. Chawan & Anr. Petitioner

Shri. S.N. Pillai Advocate for the  
Petitioners

Versus

Union of India & Ors. Respondents

Shri. S.C. Dhawan Advocate for the  
respondents

C O R A M :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri

(1) To be referred to the Reporter or not ?

(2) Whether it needs to be circulated to other Benches of the Tribunal? IV<sup>o</sup>

(M.S.DESHPANDE)  
V.C

J\*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

O.A. 687/94

Vithoba K. Chawan & Anr. .. Applicants

Vs.

Union of India & Others .. Respondents

CORAM : Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

Appearances

1. Shri. S.N.Pillai  
Advocate  
for the applicant
2. Shri.S.C.Dhawan  
Advocate  
for the respondents

ORAL JUDGMENT

DATED :29/06/1995

(Per. Justice M.S.Deshpande, Vice Chairman)

By this application, the applicant seeks out-of-turn allotment of railway quarters and a direction to release D.C.R.G and other money with immediate effect which has been held-up for non-vacation of the quarters. In view of the Full Bench decision in Wazir Chand v. Union of India (Full Bench judgments of CAT (1989-1991) Vol.II, page 287) these two cannot be interconnected. Respondents are directed to release the D.C.R.G payable to the applicant togetherwith interest as permissible under the Rules. The entire amount together with interest shall be paid within two months from the date of receipt of copy of this order. No order as to costs.

  
(M.S.DESHPANDE)  
VICE CHAIRMAN

J\*